

**W** **wage Board** : [s. 2(d), Working Journalists (Fixation of Rates of Wages) Act] मजदूरी बोर्ड

**wage Board decision** : [s. 2(d), Working Journalists (Fixation of Rates of Wages) Act] मजदूरी बोर्ड विनिश्चय

**wage book** : [s. 30(2)(j), Minimum Wages Act] मजदूरी पुस्तिका

**wage inspector** : मजदूरी निरीक्षक

**wage, living** : निर्वाह मजदूरी

**wage period** : [s. 1(6), Payment of Wages Act] मजदूरी कालावधि

**wage rate** : मजदूरी दर

**wage slip** : [s. 30(2)(j), Minimum Wages Act] मजदूरी पर्ची

**wage war** : carry on actions that constitute or promote war [s. 121, I.P.C.] युद्ध करना

**wager** : something (especially a sum of money) laid down and hazarded on the issue of an uncertain event; a stake [s. 30, Indian Contract Act] पंचम

**wager of law (Vadiatic Legis)** : a number of oaths in support of one's innocence. A defendant discharging himself from the claim on his own oath, bringing with him at the same time into court eleven of his neighbours to swear that they believe his denial to be true समर्थन शपथ

**wages** : a compensation or remuneration given to a haired person for his or her service [s. 2(rr), Industrial Disputes Act] मजदूरी

**wages analysis book** : मजदूरी विश्लेषण बही

**wages book** : मजदूरी बही ; मजदूरी पुस्तिका

**Wages Inspector, Minimum** : न्यूनतम मजदूरी निरीक्षक

**wages, non-productive** : अनुत्पादक मजदूरी

**wages, productive** : उत्पादक मजदूरी

**wagon** : an open railway truck or closed railway van [s. 4(4), Explosives Act] वैगन ; माल डिब्बा

**wagon chaser** : माल डिब्बा अनुवीक्षक ; वैगन अनुवीक्षक

**wagon chasing inspector** : माल डिब्बा अनुवीक्षण निरीक्षक ; वैगन अनुवीक्षण निरीक्षक

**wagon checker** : माल डिब्बा पड़तालकर्ता ; वैगन पड़तालकर्ता

**wagon controller** : माल डिब्बा नियंत्रक ; वैगन नियंत्रक

**wagon inspector** : माल डिब्बा निरीक्षक ; वैगन निरीक्षक

**wagon loads** : [s. 46C(a), Indian Railways Act] पूरा वैगन भार

**wagon movement inspector** : माल डिब्बा संचालन निरीक्षक ; वैगन संचालन निरीक्षक

**wagon or truck** : [s. 53(1), Indian Railways Act] वैगन या ट्रक

**wagon tracer** : माल डिब्बा अनुरेखक ; वैगन अनुरेखक

**waifs** : a piece of property found ownerless, as a strayed animal or goods cast up by the tide लावारिस माल

**wait** : to defer action until some event has taken place; to continue in expectation of; to continue stationary or quiescent in expectation of [s. 60, Sale of Goods Act] प्रतीक्षा करना

**waiting list** : प्रतीक्षा सूची

**waiting period** : [s. 4(1)(d)(ii), Workmen's Compensation Act] प्रतीक्षा कालावधि

**waive** : to relinquish either by express declaration or by some intentional act which by law is equivalent to this [s. 86(2)(d), C.P.C.] अधित्यजन करना ; अधित्यक्त करना

**waive right** : [s. 264(4)(a), Income-tax Act] अधिकार का अधित्यजन करना

**waive right of appeal** : [s. 24(1)(a), Gift-tax Act] अपील के अधिकार का अधित्यजन करना

**waive the interest** : [s. 215(4), Income-tax Act] ब्याज को अधित्यजित करना ; ब्याज का अधित्यजन करना

**waive the lien** : [s. 48, Sale of Goods Act] धारणाधिकार का अधित्यजन करना

**waive the recovery** : [s. 314(2)(b), Companies Act] वसूली को अधित्यक्त करना

**waived** : [s. 112, T.P. Act] अधित्यक्त ; अधित्यजित

**waiving of audit objection** : लेखापरीक्षा की आपत्ति छोड़ देना ; लेखापरीक्षा आपत्ति अधित्यजन

**waiving of recovery** : वसूली छोड़ देना ; वसूली अधित्यजन

**waiver** : the intentional or voluntary relinquishment of a known right; the act or an action of waiving [s. 35, T.P. Act] अधित्यजन

**wall, sea** : समुद्र भित्ति ; सागर भित्ति

**walled enclosure** : [s. 3, Public Gambling Act] दीवारयुक्त अहाता

**walls or buildings** : [s. 3, T.P. Act] भित्तियां या निर्माण ; भित्तियां या भवन

**wandering at large** : [s. 13(1), Indian Lunacy Act] स्वच्छंद विचरण

**wandering gang of persons** : [s. 401, I.P.C.] व्यक्तियों की घूमती-फिरती टोली

**want** : 1. deficiency, shortage or lack (of something desirable or necessary); absence [s. 92, prov. (1), Indian Evidence Act] अभाव ; 2. to desire [s. 92(1), Cr. P.C.] चाहना ; 3. need or requirement आवश्यकता ; चाह

**want of allotment of funds** : निधियों के आवंटन के अभाव में

**want of bills** : बिलों के अभाव में

**want of capacity** : [s. 92, prov. (1), Indian Evidence Act] क्षमता का अभाव

**want of due execution** : deficiency in the due performance of all formalities, as signing, sealing etc. necessary to give validity to a legal instrument [s. 92, prov. (1), Indian Evidence Act] सम्यक् निष्पादन का अभाव

**want of due precaution** : [s. 35(a), Air Force Act] सम्यक् पूर्वनिर्धारण का अभाव

**want of execution** : [s. 49(d)(4), Indian Stamp Act] निष्पादन न किया जाना

**want of failure of consideration** : [s. 92, prov. (1), Indian Evidence Act] प्रतिफल का अभाव या निष्फलता

**want of form** : [s. 466, Cr. P.C.] प्ररूप का अभाव

**want of information** : जानकारी का अभाव

**want of jurisdiction** : [s. 14, C.P.C.] अधिकारिता का अभाव

**want of proper caution** : [s. 80, ill., I.P.C.] उचित सावधानी का अभाव

**want of prosecution** : [Or. 11, r. 21, C.P.C.] अभियोजन का अभाव

**want of sanction** : मंजूरी का अभाव

**want of skill** : [s. 212, Indian Contract Act] कौशल का अभाव

**want of title** : [s. 13(1)(d), Specific Relief Act] हक का अभाव

**want of vouchers** : वाउचरों का अभाव

**wanted for the purpose** : [s. 135(2), Air Force Act] उस प्रयोजन के लिए वांछित

**wantonly** : light-heartedly; recklessly; lewdly [s. 153, I.P.C.] स्वैरिता से ; स्वैरता से

**wants of the company** : [s. 100(1)(c), Companies Act] कंपनी की आवश्यकताएं

**war** : [s. 121, I.P.C.] युद्ध

**war risk** : युद्ध जोखिम

**war risk insurance** : युद्ध जोखिम बीमा

**war service candidate** : युद्ध सेवा अभ्यर्थी

**war time surplus** : युद्धकालीन अधिशेष

**war, vessel of** : [s. 2(1), Indian Ports Act] युद्ध जलयान

**war victims** : युद्ध पीड़ित

**ward** : 1. a person, who by reason of minority, lunacy or other incapacity is under the protection or control of a guardian [s. 4(3), *Guardians and Wards Act*] प्रतिपाल्य (वार्ड) ; 2. a room with several beds in a hospital etc. वार्ड ; 3. a body of guards रक्षक

**Ward Keeper** : वार्ड रक्षक

**Ward Keeper (Catering)** : वार्ड रक्षक (खानपान)

**Ward Master** : वार्ड मास्टर

**Warden** : वार्डन

**Warden, Fisheries** : मछली वार्डन

**Warden, Games** : शिकार वार्डन

**Warder** : वार्डर

**warehouse** : 1. a building or part of a building used for the storage of merchandise [s. 2(43), *Customs Act*] भांडागार ; 2. भांडागार में रखना

**Warehouse Authority** : [sch., pt. I, item 20, *Commercial Documents Evidence Act*] भांडागार प्राधिकारी

**warehouse expenses** : भांडागार व्यय

**Warehouse Keeper** : warehouse man; a man employed in or having the charge of a warehouse [s. 407, *I.P.C.*] भांडागारिक ; भांडागारपाल

**warehouse keeper's certificate** : warehouse receipt; a document of title to goods lying in a warehouse signed or certified on behalf of the warehouse-keeper [s. 2(4), *Sale of Goods Act*] भांडागारिक प्रमाणपत्र

**warehoused** : भांडागार में रखी गई

**warehoused goods** : [s. 2(44), *Customs Act*] भांडागारित माल

**Warehouseman** : भांडागारपाल

**warehousing** : [s. 34, *Arms Act*] भांडागारण

**warehousing bond** : [s. 59, *Customs Act*] भांडागारण बंधपत्र

**warehousing charges** : भांडागारण प्रभार

**warehousing station** : [s. 2(45), *Customs Act*] भांडागार स्टेशन

**wares** : [sch. 1, art. 1(c), *Indian Carriage of Goods by Sea Act*] सामग्री

**warlike operations** : [s. 35(e), *Air Force Act*] युद्ध सदृश्य संक्रियाएं

**warn** : to give cautionary notice or advice with regard to action or conduct [s. 29, *Indian Evidence Act*] चेतावनी देना

**warning** : a previous intimation or threat of impending evil or danger; an advice to beware of a person or thing [s. 8, ill. (h), *Indian Evidence Act*] चेतावनी

**warning sign post** : [s. 2(31), *Motor Vehicles Act*] चेतावनी स्तंभ

**warping** : [sch. II(vii)(b), *Workmen's Compensation Act*] खींचना

**warrant** : 1. a writ or order issued by some authority, empowering an officer to make an arrest, seizure or search or to execute a judicial sentence [s. 6, ill. (b), *I.P.C.*] वारंट ; 2. to furnish good and sufficient ground for [s. 245(1), *Cr. P.C.*] समुचित आधार ; 3. authorised or attested [s. 18(1), *Indian Contract Act*] समर्थित करना; समर्थन करना ; 4. to give a warranty [s. 133, *T.P. Act*] वारंटी देना; 5. an official certificate inferior to a commission [s. 109, *Army Act* and art. 124(2), *Const.*] अधिपत्र

**warrant and credit note** : अधिपत्र और साखपत्र ; अधिपत्र और प्रत्ययपत्र

**warrant case** : [s. 2(x), *Cr. P.C.*] वारंट मामला

**warrant continuance of approval** : [fourth sch., pt. B, item 2(1), *Income-tax Act*] अनुमोदन का जारी रहना समर्थित करना

**warrant for goods** : [sch. I, item 65, *Indian Stamp Act*] माल के लिए वारंट

**warrant for the apprehension of the person** : [s. 26, *Coroners Act*] व्यक्ति को गिरफ्तार करने के लिए वारंट

**warrant, money** : धन वारंट

**warrant of arrest** : an order issued by some authority empowering an officer, ordinarily a police officer, for restraining the liberty of man's person that is to take a man into custody [s. 70(1), *Cr. P.C.*] गिरफ्तारी का वारंट ; गिरफ्तार करने के लिए वारंट

**warrant of committal** : a written order by a magistrate or court sending a person for his trial by a competent court [s. 298(b), *Cr. P.C.*] सुपुर्दगी का वारंट

**warrant of precedence** : अग्रता अधिपत्र

**warrant of the Central Government** : [s. 154, *Army Act*] केंद्रीय सरकार का अधिपत्र

**Warrant Officer** : an officer in the army, navy or air force occupying a grade between that of commissioned officer and non-commissioned officer वारंट आफिसर

**warrant or order for the delivery of goods** : [s. 2(4), *Sale of Goods Act*] माल के परिदान के लिए वारंट या आदेश

**warrant the genuineness** : to give a warranty regarding genuineness [s. 121, *T.P. Act*] असली होने की वारंटी देना

**warrant under his hand** : [art. 155, *Const.*] अपने हस्ताक्षर सहित अधिपत्र

**warrant under his hand and seal** : [art. 148(1), *Const.*] अपने हस्ताक्षर और मुद्रा सहित अधिपत्र

**warranted by the information** : [s. 18(1), *Indian Contract Act*] जानकारी से समर्थित

**warranted by the judgment** : [s. 78, *I.P.C.*] निर्णय द्वारा अधिदिष्ट

**warranted by the process** : [s. 21(3), *Water (Prevention and Control of Pollution) Act*] प्रक्रिया में आवश्यक

**warranted, expressly neutral** : [s. 38(1), *Marine Insurance Act*] तटस्थता की अभिव्यक्त वारंटी

**warranty** : a promise that a proposition of fact is true; a covenant annexed to a conveyance of real estate, by which the vendor warrants the security of the title conveyed [s. 133, *T.P. Act*] वारंटी

**warranty of solvency** : [s. 133, *T.P. Act*] शोधनक्षमता की वारंटी

**wash into** : बहकर आना

**washer** : [s. 5(1)(vii), *Assam Rifles Act*] धोबी

**washery** : [s. 3(2), *Indian Iron and Steel Company (Taking Over of Management) Act*] धोवनशाला

**washing** : [s. 3(k), *Coal Mines (Conservation and Development) Act*] धावन ; धोना ; धुलाई

**washing of coal** : [s. 2(b)(v), *Coking Coal Mines (Emergency Provisions) Act*] कोयले की धुलाई

**wastage** : 1. छीजन ; 2. [s. 77C(1)(a), *Indian Railways Act*] अपचय

**waste** : 1. useless expenditure or consumption ; squandering (of money, time etc.) [s. 66, *T.P. Act*] दुर्व्यय ; to expend uselessly [Or. 39, r. 1(a), *C.P.C.*] दुर्व्यय करना ; 2. devastation [s. 6(2)(d), *Essential Commodities Act*] बरबादी ; 3. superfluous, left over अपशिष्ट

**waste land** : [s. 29(2), *Indian Forest Act* and art. 31A(2)(a)(iii), *Const.*] बंजर भूमि ; उजाड़ भूमि

**waste oil** : [s. 2(m), *Oil Industry (Development) Act*] अपशिष्ट तेल  
**waste or arable land** : [s. 3(2)(b), *Essential Commodities Act*] बंजर या कृष्य भूमि

**waste place** : [s. 2(c)(i), *Salt Cess Act*] बेकार स्थान

**waste products** : [s. 2(e), *Cotton Ginning and Processing Factories Act*] अपशिष्ट उत्पाद

**waste water** : [s. 2(15), *Delhi Municipal Corporation Act*] बेकार जल

**wasteful expenditure** : [s. 58, *Navy Act*] अपचयकारक व्यय

**wasting** : undergoing gradual loss, diminution or decay [s. 16, *Indian Trusts Act*] क्षयशील

**wasting nature** : [s. 16, Indian Trusts Act] क्षयशील प्रकृति

**watch** : 1. to be on the alert or guard against [sch., item 6(5)(e), Aligarh Muslim University Act] नजर रखना ; पहरा करना ; पहरा देना ; निगरानी रखना ; 2. act or state of remaining on the alert or of observing vigilantly; surveillance निगरानी

**watch and clock repairer** : घड़ीसाज

**watch and ward duties** : [s. 2(d)(1)(v), Limestone and Dolomite Mines Labour Welfare Fund Act] पहरा और निगरानी का कार्य ; निगरानी कार्य

**watch and ward inspector** : पहरा और निगरानी निरीक्षक ; पहरा-निगरानी निरीक्षक

**watch and ward officer** : पहरा-निगरानी अधिकारी ; निगरानी अधिकारी

**watch mechanic** : घड़ी मैकेनिक

**watcher** : प्रहरी ; चौकीदार

**watching of delivery** : परिदान की देखरेख

**watchkeeping** : [s. 75A(a), Merchant Shipping Act] निगरानी

**watchman** : प्रहरी ; चौकीदार

**watchword** : [s. 36(f), Army Act] संकेत शब्द

**water** : जल ; जलक्षेत्र

**water and drainage inspector** : जल और जल निकासी अधिकारी

**water course** : 1. [s. 11(1)(b), Indian Railways Act] जल सरणी ; 2. [s. 15(1)(a), Indian Electricity Act] जल मार्ग ; 3. [s. 2(j)(ii) Water (Prevention and Control of Pollution) Act] कुल्या ; 4. [s. 27, ill. (a), Indian Easements Act] जल का रास्ता

**water dispute** : [s. 2(c), Inter-State Water Disputes Act] जल विवाद

**water level** : [s. 8, Land Acquisition (Mines) Act] जल तल ; जल स्तर

**water line** : [sch., item 2(a), Calcutta High Court (Jurisdiction Limits) Act] जल रेखा

**water pollution** : [preamble, Water (Prevention and Control of Pollution) Act] जल प्रदूषण

**water rate** : [s. 60(2)(c), Damodar Valley Corporation Act] जल की दर

**water softening chargeman** : जल मृदुकरण चार्जमैन

**water softening inspector** : जल मृदुकरण निरीक्षक

**water tower** : [s. 11(2)(g), Delhi Urban Art Commission Act] पानी की टंकी

**water treatment supervisor** : जल उपचार पर्यवेक्षक

**water-trough** : a vessel for watering or feeding animals [s. 9(d), Prevention of Cruelty to Animals Act, 1960] चरही ; जल द्रोणी ; पानी की कुंडी

**water-turbine** : [s. 21(1)(ii), Factories Act] जल टर्बाइन

**water, waste** : [s. 2(15), Delhi Municipal Corporation Act] बेकार जल

**water wheel** : [s. 21(1)(ii), Factories Act] जल चक्र

**water works** : [s. 2(xxxix), Cantonments Act] जल संकर्म ; जल कल

**water works inspector** : जल संकर्म निरीक्षक ; जल कल निरीक्षक

**watering** : [s. 55(2), Indian Railways Act] पिलाना ; पानी पिलाना

**waterman** : पानी वाला

**waters, partially smooth** : [s. 3, Merchant Shipping Act] अंशतः शांत सागरखंड

**waters, smooth** : [s. 3, Merchant Shipping Act] शांत सागरखंड

**waters, smooth or partially smooth** : [s. 3, Merchant Shipping Act] शांत या अंशतः शांत सागरखंड

**waterways** : [s. 13(1), Indian Electricity Act] जल मार्ग

**Waterways Construction Division** : जलपथ निर्माण प्रभाग

**way** : 1. passage, street or load [s. 2(m), Indian Electricity Act] रास्ता ; 2. manner or method प्रकार ; [s. 19(1), Indian Partnership Act] रीति

**way bill** : मार्ग पत्रक

**way bill or invoice** : a written list of the passengers or freight carried in the vehicle or ship or a common carrier मार्गपत्रक या बीजक

**way of life, democratic** : [1st sch., Jawaharlal Nehru University Act] जीवन की लोकतांत्रिक पद्धति

**ways of penalty, by** : [s. 9, Companies (Profits) Surtax Act] शास्ति स्वरूप

**way, public** : [s. 32, ill. (i), Indian Evidence Act] लोक मार्ग

**way, usual** : [s. 19(1), Indian Partnership Act] प्रायिक रीति

**ways and means advance** : [s. 51(1), Assam Reorganisation (Meghalaya) Act] अर्थोपाय अग्रिम

**ways and means committee** : अर्थोपाय समिति

**ways and means position** : अर्थोपाय स्थिति

**wayside** : [s. 135, Motor Vehicles Act] मार्गस्थ

**we are not inclined to** : हम ..... के लिए तैयार नहीं हैं

**we may add** : हम यह भी कहना चाहेंगे

**weak mind** : दुर्बल चित्त

**weaker section** : [s. 7, prov. North-Eastern Hill University Act] कमजोर वर्ग

**weaker sections of the people** : [art. 46, Const.] जनता के दुर्बल वर्ग

**weakness, bodily** : शारीरिक दुर्बलता

**wealth escaping assessment** : [s. 17, Wealth-tax Act] निधारण से छूटा धन

**wealth, national** : राष्ट्रीय संपत्ति

**wealth-tax** : [heading, Wealth-tax Act] धन कर

**Wealth-tax Officer** : [s. 2(s), Wealth-tax Act] धन कर अधिकारी

**weaning food** : छोटे बच्चों का आहार

**weapon** : an instrument of any kind used in warfare or combat to attack or defend [s. 174(1), Cr. P.C.] आयुध ; [s. 2(1)(c), Arms Act] शस्त्र

**weapon, deadly** : [s. 397, I.P.C.] घातक आयुध

**weapon of offence** : [s. 148, I.P.C.] आक्रामक आयुध

**wear and tear** : wearing or damaging due to ordinary usage; deterioration in the condition of a thing through constant use or service [s. 108(m), T.P. Act] घिसाई (तेईमानम) ; [s. 6(1), Requisitioning and Acquisition of Immovable Property Act] टूट-फूट

**wearing and carrying of kirpans** : [art. 25, expln. I, Const.] कृपाण धारण करना और लेकर चलना

**wearing apparel** : articles of clothing collectively [s. 51(1), Cr. P.C.] पहनने के वस्त्र ; [s. 2(14)(ii), Income-tax Act] पहनने के कपड़े

**weather** : the condition of the atmosphere (at a given place and time) with respect to heat or cold; presence or absence of rain, etc. [s. 174(3), Cr. P.C.] मौसम

**weather deck** : [s. 3(47B), Merchant Shipping Act] खुला डेक

**wedlock, outside** : [s. 25(3), Hindu Marriage Act] विवाहबाह्य

**weedicide** : [s. 3(e)(ii), Insecticides Act and s. 2(1)(iv), Patent Act] घास पात नाशी ; [sch., II, Wealth Tax Act] खरपतवार नाशी ; [sch., I, hdg., 19(ii), Industries (Development and Regulation) Act] अपतृणनाशी

**weeding of records** : अभिलेखों की छंटाई

**weekly arrears statement** : बचे हुए काम का साप्ताहिक विवरण

**weekly holiday** : साप्ताहिक अवकाश

**weigh** : to ascertain the weight of [s. 264, I.P.C.] तोलना

**weigh bridge** : तुला चौकी

**weigh bridge clerk** : तुला चौकी लिपिक

**weigh bridge inspector** : तुलाचौकी निरीक्षक

**weigh bridge mistry** : तुलाचौकी मिस्त्री

**weighing clerk** : तुलाई लिपिक

**weighing machine maintainer** : तुलाई मशीन अनुरक्षक

**weighman** : तोलकार ; तुलाईकार

**weighment charges** : तोल प्रभार

**weighment inspector** : तोल निरीक्षक

**weight** : 1. a standard of quantity determined by or employed in weighing; a standard of weight [s. 153, (1), Cr. P.C.] बाट ; 2. the heaviness of a thing especially as determined by weighing वजन ; भार

**weight and preponderance of authority** : नजीरों का बल और बाहुल्य

**weight or composition fixed by law** : [s. 244, I.P.C.] विधि द्वारा नियत वजन या मिश्रण

**weightage** : वरीयता ; अधिमान

**weighting factor** : [pt. VIII. Item 14, Chemical Weapons Convention Act] महत्वपूर्ण तथ्य

**weir** : a contrivance placed in a flume for the purpose of regulating the amount of water passing from the feeder through the flume and something used to prevent a consumer from receiving more water than the amount to which he is entitled [s. 3(3), Northern India Canal and Drainage Act] वीयर

**welcome** : स्वागत ; स्वागत करना

**welcome, address of** : अभिनंदन पत्र

**weld** : [s. 37(4), Factories Act] वैल्ड करना

**welder** : वैल्डर

**welfare** : the state or condition of doing or being well [preamble, Children Act] कल्याण

**Welfare Administrator** : [s. 5(3), Mica Mines Labour Welfare Fund Act] कल्याण प्रशासक ; कल्याणकारी प्रशासक

**Welfare Commissioner** : कल्याण आयुक्त

**Welfare Inspector** : कल्याण निरीक्षक

**welfare of labour** : [s. 7(2)(ff), Payment of Wages Act] श्रम कल्याण ; [preamble, Plantations Labour Act] श्रमिकों का कल्याण

**welfare of workers** : [s. 43(4)(iii)(b), Income-tax Act] कर्मकारों का कल्याण

**welfare officer** : कल्याण अधिकारी

**welfare State** : कल्याणकारी राज्य

**welfare superintendent** : कल्याण अधीक्षक

**well being** : [s. 16(2)(a), Emigration Act] भलाई

**well being, general** : [s. 12(f), Damodar Valley Corporation Act] सामान्य कल्याण

**well being, service and** : [art. 60, Const.] सेवा और कल्याण

**well founded** : based on good or sure grounds or reasons [s. 149, Indian Evidence Act] सुआधारित

**well known and established use** : [s. 35(1)(a), Trade and Merchandise Marks Act] सुविख्यात और प्रतिष्ठित उपयोग

**well known trade mark** : [s. 47, Trade and Merchandise Marks Act] सुविख्यात व्यापार चिह्न

**wharf** : a landing stage built especially along the shore for loading or unloading vessels [sch. I, item 1(28), Indian Stamp Act] घाट ; माल उतारने चढ़ाने का स्थान

**wharf supervisor** : घाट पर्यवेक्षक

**wharfage** : the charge for the use of wharf [s. 45(1)(b), Indian Railways Act] स्थान भाड़ा ; [s. 7(2)(n), Payment of Wages Act] घाट-भाड़ा

**wharfage authority** : [sch., pt. II, item 3, Commercial Documents Evidence Act] घाट-भाड़ा प्राधिकारी

**wharfage charges** : घाट प्रभार

**wharfinger** : an owner or manager of a wharf [s. 407, I.P.C.] घाटवाल

**wharfinger's certificate** : [s. 2(4), Sale of Goods Act] घाटवाल का प्रमाणपत्र

**wheel track** : [s. 29(1)(c), Factories Act] चक्रमार्ग

**wheeled vehicle** : [s. 2, Hackney Carriage Act] पहिए वाला यान

**wheeling** : [s. 2(76), Electricity Act] चक्रण

**when called upon** : [s. 441(3), Cr. P.C.] अपेक्षा किए जाने पर

**when ceased to be enforceable** : [s. 2(j), Indian Contract Act] जब प्रवर्तनीय नहीं रह जाती

**when convicting** : दोषसिद्ध करते समय

**where a minor has contracted a child marriage** : [s. 6(2), Child Marriage Restraint Act] जहाँ कोई अवयस्क बाल-विवाह के बंधन में आता है

**where any goods are allowed to be transmitted** : [s. 55, Customs Act] जहाँ कोई माल अभिवहन के लिए अनुज्ञात किए जाते हैं

**where they occur, for the words "....." at both the places** : [s. 17(a)(i), Finance Act, 1979] "....." शब्दों के स्थान पर, दोनों स्थान पर जहाँ वे आते हैं

**whereabouts** : पता ; ठिकाना

**whereas** : in view of consideration of the fact that; for as much as; in as much as; introducing a statement of fact in contrast or opposition to that expressed by the principal clause [preamble, T.P. Act] यतः

**whether before or after the commencement of** : [art. 8, Const.] के प्रारंभ से पहले या उसके पश्चात्

**whether incorporated or not** : [s. 2(17)(iv), Income-tax Act] चाहे निगमित हो या न हो

**whether the company is in operation** : [s. 560(1), Companies Act] क्या कंपनी संक्रियाशील है

**which are shown in this book** : [s. 35D, expln. (a)(i), Income-tax Act] जो इस बही में दिखाई गई है

**which had the force of law** : [s. 3(29), General Clauses Act] जो विधि का बल रखती थी

**which is engaged or is taking steps for engaging itself in any industry** : [s. 40(1)(aa), Land Acquisition Act] जो ऐसे किसी उद्योग में लगी हुई है या स्वयं लगने के लिए कदम उठा रही है

**which is longer** : [s. 7(1), Pharmacy Act] जो (अवधि) अधिक लंबी हो

**which must happen** : [s. 19, T.P. Act] जो अवश्यंभावी है

**while acting in breach of regulations** : [s. 51B, Employees' State Insurance Act] विनियमों के भंग में कार्य करते समय

**while in transit** : [s. 35B(1)(b)(iii), Income-tax Act] अभिवहन के दौरान

**while trying a suit** : [sch. II, item 83, Income-tax Act] वाद का विचारण करते समय

**whip** : 1. a member of a legislative body as Congress or Parliament appointed as officiating to enforce the discipline or look after the interest of the party सचेतक ; 2. to strike with a lash कोड़ा लगाना

**whipping** : to punish with lashes [s. 71(a), Air Force Act] कोड़ा लगाना

**white clay** : [s. 2(1)(b), Mines Act] श्वेत मृत्तिका ; सफेद मिट्टी

**white ground** : [s. 3, Coasting Vessels Act] सफेद जमीन

**white paper** : श्वेत पत्र

**who are, or have been or are qualified to be** : [art. 22(4)(a), Const.] जो..... हैं या..... रहे हैं या..... होने के लिए अर्हित हैं

**who has not attained maturity of understanding** : [s. 83, I.P.C.] जिसकी समझ परिपक्व नहीं हुई है

**who has not been resident in India** : [s. 6(6)(a), Income-tax Act] जो भारत में निवासी न रहा हो

**who has undertaken service under the Government** : [s. 2, Local Authorities Pensions and Gratuities Act] जो सरकार के अधीन सेवारत है

**who is engaged in the practice of veterinary medicines** : [s. 2(e)(v), Pharmacy Act] जो पशु चिकित्सा का व्यवसाय कर रहा हो

**who is not ordinarily resident** : [s. 2(30), Income-tax Act] जो मामूली तौर पर निवासी नहीं है

**who is, or has been engaged** : [s. 56(1)(b), Companies Act] जो लगा है या लगाया गया है

**whole** : [s. 1, I.P.C.] संपूर्ण ; पूर्ण

**whole and sole executrix** : [s. 222, ill., Indian Succession Act] एकमात्र निष्पादिका

**whole life assurance** : [sch., I, pt. B, para 4(b)(i), Life Insurance Corporation Act] पूर्ण जीवन बीमा

**whole of India** : to the entire extent of India [s. 1, I.P.C.] संपूर्ण भारत

**whole of the remaining interest** : [s. 13, T.P. Act] संपूर्ण अवशिष्ट हित

**whole or any part of the proceeding** : [s. 153, expln. 1, Income-tax Act] संपूर्ण कार्यवाही या उसका कोई भाग

**whole or any part of the rights is sold** : [s. 35A(2), Income-tax Act] संपूर्ण अधिकार या उनका कोई भाग विक्रीत कर दिया जाता है

**whole or substantial part of his business** : अपना संपूर्ण कारबार या उसका पर्याप्त भाग

**wholesale** : of, relating to, or engaged in the sale or goods in quantity for resale [s. 2(1), Poisons Act] थोक

**wholesale dealer** : [s. 3, Cotton Textiles Cess Act] थोक व्यवहारी ; थोक व्यापारी

**wholesome** : conducive to bodily or spiritual health [s. 19(1), Mines Act] स्वास्थ्यप्रद

**wholesome drinking water** : [s. 18(a), Contract Labour (Regulation) and Abolition Act] स्वास्थ्यप्रद पेय जल

**wholesomeness of water** : [preamble, Water (Prevention and Control of Pollution) Act] जल की स्वास्थ्यप्रदता

**wholetime** : full time [s. 10(f), prov., Unit Trust of India Act] पूर्णकालिक

**wholetime director** : [s. 269(5), Companies Act] पूर्णकालिक निदेशक

**wholetime employment** : पूर्णकालिक नियोजन

**wholetime officer** : [s. 17(1)(a), State Financial Corporations Act] पूर्णकालिक अधिकारी

**wholetime salaried employee** : [s. 2(2), expln., Cost and Works Accountants Act] पूर्णकालिक वेतन पाने वाला कर्मचारी ; पूर्णकालिक वेतनिक कर्मचारी

**wholetime salaried officer** : [sch 1(1), University of Hyderabad Act] पूर्णकालिक वेतनिक अधिकारी

**wholetime servant** : [s. 9, Rehabilitation Finance Administration Act] पूर्णकालिक सेवक

**wholly** : as a whole; in its entirety; in full; completely [s. 2(f), Plantations Labour Act and s. 17, T.P. Act] पूर्णतः ; पूर्णतया ; पूर्ण रूप से

**wholly and exclusively** : [s. 27(3), Estate Duty Act] पूर्णतः और अनन्यतः

**wholly or in part** : [s. 17(1), T.P. Act] पूर्णतः या भागतः

**wholly or mainly dependent** : [s. 80F(1), Income-tax Act] पूर्णतः या मुख्यतः आश्रित

**wholly void or useless** : [Or. 13, r. 9(1)(b), prov., C.P.C.] पूर्णतया शून्य या निरुपयोगी

**wide fluctuations** : [s. 8(2)(b), Tobacco Board Act] व्यापक उतार-चढ़ाव

**widow** : a woman whose husband is dead and who has not married again [s. 38, ill., T.P. Act] विधवा

**widow or widower of the individual** : [s. 80E(3)(a), Income-tax Act] व्यष्टि की विधवा या विधुर

**widowed mother** : a mother whose husband is dead and who has not married again [s. 2(1)(c)(iii)(b), Workmen's Compensation Act] विधवा माता

**widower** : a man whose wife is dead and who has not married again [s. 14(3), Hindu Adoptions and Maintenance Act] विधुर

**widow's estate** : विधवा की संपदा

**widows home** : [s. 2(d), Orphanages and Other Charitable Homes (Supervision and Control) Act] विधवा आश्रम

**wife** : a woman joined to a man by marriage; a woman who has a husband living and undivorced [s. 120, Indian Evidence Act] पत्नी

**wife or children** : [s. 125(1)(d), Cr. P.C.] पत्नी या संतान

**wild cat strike** : तत्काल हड़ताल

**wild life** : [art. 51A(g), Const.] वन्य जीव

**wild life inspector** : वन्य जीव निरीक्षक

**Wild Life Preservation Officer** : वन्य जीव परिरक्षण अधिकारी

**wilful** : intending the result which actually comes to pass, designed; not accidental or involuntary; intentional [s. 3, T.P. Act] जानबूझकर

**wilful absence** : जानबूझकर अनुपस्थिति

**wilful abstention** : [s. 3, T.P. Act] जानबूझकर प्रविरति

**wilful act** : [s. 209(5), Companies Act] जानबूझकर किया गया कार्य

**wilful concealment of a material fact** : [s. 107, expln. I.P.C.] तात्त्विक तथ्य जानबूझकर छिपाना

**wilful contempt** : जानबूझकर किया गया अवमान

**wilful default** : [Or. 40, r. 4(c), C.P.C.] जानबूझकर किया गया व्यतिक्रम

**wilful default or gross negligence** : [Or. 40, r. 3(d), C.P.C.] जानबूझकर किया गया व्यतिक्रम या घोर उपेक्षा

**wilful defiance of authority** : [s. 41(1), Army Act] प्राधिकारी का जानबूझकर किया गया तिरस्कार

**wilful disobedience** : [s. 6(c), Dramatic Performances Act] जानबूझकर अवज्ञा ; जानबूझकर की गई अवज्ञा

**wilful disregard** : [sch., II, form No. 19, Cr. P.C.] जानबूझकर अवहेलना करना

**wilful exposure of person** : [s. 8(a), Immoral Traffic (Prevention) Act] शरीर का जानबूझकर अभिदर्शन

**wilful falsehood** : जानबूझकर मिथ्या कथन

**wilful misrepresentation** : [s. 107, expln. 1, I.P.C.] जानबूझकर दुर्यपदेशन

**wilful misstatement or suppression of facts** : [s. 28, Customs Act] जानबूझकर किया गया मिथ्या कथन या तथ्यों को छिपाना

**wilful neglect** : [s. 14, Charitable Endowments Act and s. 8(3), Indian Stamp Act] जानबूझकर उपेक्षा करना

**wilful neglect of duty** : [s. 35(a), Air Force Act] कर्तव्य की जानबूझकर उपेक्षा करना

**wilful negligence** : [s. 139, ill. (b), Indian Contract Act] जानबूझकर की गई उपेक्षा

**wilful omission** : जानबूझकर लोप

**wilful wrong** : [s. 192, Indian Contract Act] जानबूझकर किया गया दोष

**wilfully** : in a wilful manner; purposely; intentionally; deliberately [s. 35(b), Army Act] जानबूझकर

**wilfully absent** : [s. 39, ill. (b), Indian Contract Act] जानबूझकर अनुपस्थित रहना

**wilfully avoiding service** : [s. 126(2), prov., Cr. P.C.] तामील से जानबूझकर बचना

**wilfully connive** : [s. 17(1), Central Excises and Salt Act] जानबूझकर मौनानुमति देना

**wilfully disturb** : [s. 16, Requisitioning and Acquisition of Immovable Property Act] जानबूझकर विघ्न डालना

**wilfully neglect** : [s. 126(2), prov., Cr. P.C.] जानबूझकर उपेक्षा करना

**wilfully obstruct** : [s. 15(1), Petroleum Pipelines (Acquisition of Rights of User in Land) Act] जानबूझकर बाधा डालना

**wilfully omit** : [s. 44(1), Agricultural Refinance Corporation Act] जानबूझकर लोप करना

**wilfully withheld** : [s. 14(1), prov., Metal Corporation of India (Acquisition of Undertaking) Act] जानबूझकर विधरित की गई

**wilfully withhold or fail to furnish** : [s. 14(c), Burmah Shell (Acquisition of Undertakings in India) Act] जानबूझकर विधरित रखना या देने में असफल रहना

**will** : 1. a person's formal declaration (in writing) of his intention as to the disposal of his property or other matters to be performed after his death [s. 3(64), General Clauses Act] विल ; 2. desire; wish; longing; inclination; disposition (to do anything) [s. 86, I.P.C.] इच्छा

**will be let to hire** : [s. 2(1)(b), I.P.C.] भाड़े पर दी जाएगी

**will in action** : क्रियान्वित इच्छा-शक्ति

**will necessarily amount to disclosure** : अनिवार्यतः प्रकटीकरण होगा

**will of the parties** : [sch. 1, item 2, Arbitration (Protocol and Convention) Act] पक्षकारों की इच्छा

**will, rational** : तर्कसंगत इच्छा-शक्ति

**willing** : having a ready will; disposed to consent or comply [s. 69A(2), T.P. Act] रजामंद

**willingness** : the state or condition of having a ready will or disposed to consent or to comply [s. 2(a), Indian Contract Act and s. 83, T.P. Act] रजामंदी

**wills and intestacies of natives** : भारतीयों के विल और निर्वसीयतताएं

**wills, deposit of** : [s. 48, Registration Act] विलों का निक्षेप

**winch** : [s. 5(1)(j), Indian Dock Labourers Act] विंच

**winding up** : to settle the accounts and liquidate the assets of partnership or corporation for the purpose of making distribution and dissolving the corporation [s. 46, Indian Partnership Act] परिसमापन करना ; [s. 2(c)(1A)(iii), Income-tax Act] परिसमापन

**winding up of an insurer** : [s. 9, General Insurance (Emergency) Provisions Act] बीमाकर्ता का परिसमापन

**winding up of the company** : [s. 2(33), Companies Act] कंपनी का परिसमापन

**winding up subject to supervision** : [s. 523, Companies Act] पर्यवेक्षणाधीन परिसमापन

**winding up the affairs** : [s. 88, ill. (f), Indian Trusts Act] कार्यकलाप का परिसमापन करना

**window ledger** : पटल खाता

**windsail** : वायुपाल

**wing** : स्कंध ; खंड

**Wing Commander** : विंग कमांडर

**Wing Havaladar Major** : विंग हवलदार मेजर

**Wing Officer** : विंग आफिसर

**wings of motor vehicle** : [s. 32A, Motor Vehicles Act] मोटरयान के बाजू

**winner** : one, who or that which wins [s. 30, Indian Contract Act] विजेता ; जेता

**winning** : [art. 31A(1)(e), Const.] प्राप्त करना

**winning from lottery** : [s. 2(24)(ix), Income-tax Act] लाटरी से जीत

**wipe** : [pt. x, item 36(b), Chemical Weapons Convention Act] पोंछना

**wireless adviser** : बेतार सलाहकार

**wireless communication** : [sch. 1, expln. (a)(2), Employees' Provident Funds and Miscellaneous Provisions Act] बेतार संचार

**wireless diffusion** : [s. 2(dd) (i), Copyright Act] बेतार विसरण

**wireless instructor** : बेतार शिक्षक

**wireless licence inspector** : बेतार लाइसेंस निरीक्षक

**wireless mechanic** : बेतार मैकेनिक

**wireless officer** : बेतार अधिकारी

**wireless operator** : बेतार प्रचालक

**wireless operator incharge** : प्रचालक प्रभारी, बेतार

**wireless planning and coordination wing** : बेतार योजना और समन्वय स्कंध

**wireless signal clerk** : बेतार सिगनल लिपिक

**wireless supervisor** : बेतार पर्यवेक्षक

**Wireless Telegraph Inspector** : बेतार प्रेषण निरीक्षक

**Wireless Telegraphic Operator** : बेतार प्रेषण प्रचालक

**Wireless Traffic Inspector** : बेतार यातायात निरीक्षक

**Wireless Traffic Supervisor** : बेतार यातायात पर्यवेक्षक

**Wireman** : वायरमैन

**wire-tapping cases** : चोरी से फोन आदि सुनने के मामले

**wisdom** : प्रज्ञान

**with a view of** : with the object or design of [s. 2(2), Registration Act] की दृष्टि से

**with a view to canalising adequate credit** : [s. 14(1)(c), Bonded Labour System (Abolition) Act] पर्याप्त प्रत्यय की व्यवस्था करने के उद्देश्य से

**with all convenient despatch** : [s. 54, Indian Forest Act] सब सुविधापूर्ण शीघ्रता से

**with convenient ascents and descents** : [s. 14(1), Indian Railways Act] चढ़ने और उतरने की सुविधा सहित

**with disgrace** : [s. 93(2), Navy Act] सकलंक

**with diverse circumstances** : [Or. 8, r. 4, C.P.C.] विभिन्न परिस्थितियों सहित

**with due diligence** : [s. 147, expln. 2, Income-tax Act] सम्यक् उद्यम से ; सम्यक् तत्परता से

**with due regard** : [s. 117(b), Cr. P.C.] सम्यक् ध्यान रखते हुए

**with due regard to seniority** : ज्येष्ठता का सम्यक् ध्यान रखते हुए

**with hard labour** : accompanied by hard labour [s. 53, fourthly (1), I.P.C.] कठोर श्रम के साथ

**with his own hand** : स्वयं अपने हाथ से

**with immediate effect** : तात्कालिक प्रभाव से ; तुरंत प्रभाव से

**with intent of wounding the feelings of** : [s. 297, I.P.C.] की भावनाओं को ठेस पहुंचाने के आशय से

**with liberty to parties** : [Or. 20, r. 17, C.P.C.] पक्षकारों को स्वतंत्रता देकर

**with notice to decree holder** : [Or. 20, r. 12(c)(ii) C.P.C.] डिक्रीदार को सूचना सहित

**with or without a right to participate in profits** : [s. 2(32), Income-tax Act] लाभों में भाग लेने के अधिकार सहित या उससे रहित

**with or without conditions** : [s. 179(a), Army Act] शर्तों सहित या बिना

**with or without interest** : [Or. 20, r. 11(1), C.P.C.] ब्याज सहित या बिना

**with or without medical examination** : [s. 2(19A), Indian Stamp Act] चिकित्सीय परीक्षा करा कर या कराए बिना

**with or without modifications** : [s. 223(5), Companies Act] उपांतरणों सहित या बिना

**with profit, policy** : [sch. 1, pt. B, para 4(b)(i), Life Insurance Corporation Act] सलाह बीमा पालिसी

**with reasonable accuracy** : [s. 212(4)(b) Companies Act] युक्तियुक्त निश्चितता से ; [Or. 16, r. 5, C.P.C.] युक्तियुक्त यथार्थता से

**with reference to** : with regard to [s. 3(56), General Clauses Act] के प्रति निर्देश से ; [s. 3(1)(b), Navy Act] के प्रति निर्देश करके ; के संबंध में ; के संदर्भ में

**with reference to the class to which he belongs** : [Or. 21, r. 39(2), C.P.C.] उस वर्ग के बारे में जिस वर्ग का वह है

**with reference to the records of the assessments** : [s. 141A(1), Income-tax Act] निर्धारणों के अभिलेखों के प्रति निर्देश से

**with respect to the avoidance** : [s. 57, Presidency-towns Insolvency Act] शून्य करने की बाबत

**with the consent of parties** : [s. 96(3), C.P.C.] पक्षकारों की सम्मति से

**with the deposition of the witness** : [s. 136(3), Navy Act] साक्षी के अभिसाध्य सहित

**with the like power** : [Or. 21, r. 58(1), C.P.C.] वैसी ही शक्ति रहते हुए

**with the same amount of punishment** : [s. 219(2), Cr. P.C.] दंड की समान मात्रा से

**with the substitution of references to the High Court for references to the Supreme Court** : [art. 218, Const.] जहां-जहां उनमें उच्चतम न्यायालय के प्रति निर्देश है वहां-वहां उच्च न्यायालय के प्रति निर्देश प्रतिस्थापित करके

**with windows overlooking land** : [s. 13, ill. (c), Indian Easements Act] जिसकी खिड़कियां भूमि की ओर खुलती हैं

**withdraw** : 1. to take back or a way something that has been given, allowed, possessed, experienced or enjoyed; to draw away [Or. 23, r. 1(3), C.P.C.] प्रत्याहृत करना ; [s. 257, Cr. P.C.] वापस लेना ; 2. to retire; to go away [s. 28(2), Children Act] हट जाना

**withdraw a case** : मामला प्रत्याहृत करना

**withdraw admission** : [Or. 12, r. 4, C.P.C.] स्वीकृति को प्रत्याहृत कर लेना

**withdraw from a suit** : [Or. 23, r. 1(3), C.P.C.] वाद से प्रत्याहृत कर लेना ; वाद से प्रत्याहरण करना

**withdraw from the society of other** : [s. 9, Hindu Marriage Act] दूसरे के साहचर्य से प्रत्याहृत कर लेना

**withdraw the approval** : [s. 80E(5), Income-tax Act] अनुमोदन वापस लेना

**withdraw the attachment** : [s. 146(1), Cr. P.C.] कुर्की वापस लेना

**withdrawable** : [s. 2(a), Deposit Insurance and Credit Guarantee Corporation Act] जिसे निकाला जा सके ; प्रत्याहरणीय

**withdrawal** : the act of withdrawing [s. 84, prov., T.P. Act] प्रत्याहरण ; (as in the case of candidature) [s. 37, Representation of the People Act, 1951] वापस लेना ; (as in the case of amount out of a fund or deposit) [sch. II, item 7, Employees' Provident Funds and Miscellaneous Provisions Act] निकाला जाना ; [art. 110(1)(c), Const.] निकालना

**withdrawal by cheque** : [s. 292(1), prov., Companies Act] चैक से प्रत्याहरण

**withdrawal from the fund** : [sch. II, item 7, Employees' Provident Funds and Miscellaneous Provisions Act] निधि से रकम का निकाला जाना

**withdrawal from treaty** : संधि से अलग हो जाना

**withdrawal of candidature** : [s. 37, Representation of the People Act, 1951] अभ्यर्थिता वापस लेना

**withdrawal of complaint** : [s. 257, Cr. P.C.] परिवाद को वापस लेना

**withdrawal of degrees etc.** : [sch., item 30, University of Hyderabad Act] उपाधियां आदि का वापस लिया जाना

**withdrawal of management** : [sch. II, item 72, Income-tax Act] प्रबंध का प्रत्याहृत किया जाना

**withdrawal of recognition** : [s. 4(7), Delhi School Education Act] मान्यता वापस लेना

**withdrawn** : [art. 123(2)(b), Const.] वापस लिया गया

**withheld** : [Or. 21, r. 48(1), C.P.C.] विधारित

**withhold** : to keep back, refrain from granting or giving [s. 123, Indian Evidence Act and Or. 21, r. 48(1)(a), C.P.C.] विधारित करना ; [s. 83, Employees' State Insurance Act] रोकना

**withhold assent** : [s. 16(3), Jawaharlal Nehru University Act] अनुमति विधारित करना ; [art. 201, Const.] अनुमति रोक लेना

**withhold payment** : [s. 83, Employees' State Insurance Act] संदाय रोकना

**withhold price** : [s. 581A(n), Companies Act] निर्धारित कीमत

**withhold refund** : [s. 241, Income-tax Act] प्रतिदाय को रोक रखना ; प्रतिदाय रोकना

**withholding of increment** : [sch., item 5(4), Aligarh Muslim University Act] वेतन-वृद्धि रोकना

**within or without** : [Or. 30, r. 3(b), C.P.C.] भीतर या बाहर

**within such further period as the President may allow** : [art. 3, prov., Const.] ऐसी अतिरिक्त अवधि के भीतर जो राष्ट्रपति द्वारा अनुज्ञात की जाए

**within such period as may be specified** : [art. 3, prov., Const.] ऐसी अवधि के भीतर जो विनिर्दिष्ट की जाए

**within the limits of its economic capacity** : [art. 41, Const.] अपनी आर्थिक सामर्थ्य की सीमाओं के भीतर

**within the meaning of** : [s. 6(h), T.P. Act] के अर्थ के अंतर्गत ; [s. 57(2), Indian Partnership Act] के अर्थ में ; [s. 5(2), Dakshina Bharat Hindi Prachar Sabha Act] के अर्थ के भीतर

**within the purview** : [s. 278(2), Companies Act] क्षेत्रांतर्गत ; क्षेत्र के भीतर

**within the scope of the agent's authority** : [s. 237, Indian Contract Act] अभिकर्ता के प्राधिकार के विस्तार के भीतर ; अभिकर्ता के प्राधिकार में

**within the territory of** : [art. 12, Const.] के राज्यक्षेत्र के भीतर

**without a luggage ticket having been delivered** : [first sch., r. 4(4), Carriage by Air Act] सामान-टिकट दिए बिना

**without affecting the substance** : [s. 28, Bihar and Uttar Pradesh (Alteration of Boundaries) Act] सार पर प्रभाव डाले बिना

**without an air-consignment note** : [first sch., r. 9, Carriage by Air Act] विमान परेषण पत्र बिना

**without and beyond India** : [s. 1(2), Child Marriage Restraint Act] भारत से बाहर और परे

**without any criminal intention or knowledge** : [s. 80, I.P.C.] किसी आपराधिक आशय या ज्ञान के बिना

**without arms** : [art. 19(1)(b), Const.] निरायुध

**without authority** : [s. 100A, Indian Railways Act] बिना प्राधिकार ; प्राधिकार के बिना

**without being muzzled** : [s. 119(5), Cantonments Act] थुथनी लगे बिना

**without being placed in account** : [r. 473, Treasury Rules] के नाम से खाता खोले बिना

**without charge** : [s. 219(2), Companies Act] प्रभार बिना

**without charging adequate rent or other compensation** : [s. 13(2)(b), Income-tax Act] पर्याप्त भाटक या अन्य प्रतिकर प्रभारित किए बिना

**without citing** : [s. 229, prov., Indian Succession Act] उपस्थितिपत्र जारी किए बिना

**without condemnation** : [s. 11, Naval and Aircraft Prize Act] जब्द-निर्णीत किए बिना

**without consent** : [s. 375, secondly, I.P.C.] सम्मति के बिना

**without consideration** : [s. 24(1)(a), Air Corporations Act] बिना प्रतिफल ; प्रतिफल के बिना

**without delay** : [s. 19(5), Antiquities and Art Treasures Act] अविलंब

**without demur** : बिना आपत्ति के

**without detriment to the public service** : [s. 81(b), C.P.C.] लोक सेवा का अपाय किए बिना

**without deviation** : [s. 56(2)(a), Navy Act] विचलित हुए बिना; विचलन बिना

**without due care and attention** : [s. 52, I.P.C.] सम्यक् सतर्कता और ध्यान के बिना

**without fear or favour** : [s. 104(1), Navy Act] भय या पक्षपात के बिना

**without further proof** : [s. 33(4), Registration Act] अतिरिक्त सबूत के बिना

**without further right to participate in profits** : [s. 13(4), expln. 3(i), Income-tax Act] लाभों में भाग लेने के अतिरिक्त अधिकार से रहित

**without good and sufficient reasons** : [s. 201(1), prov., Income-tax Act] अच्छे और पर्याप्त कारणों के बिना

**without intervention of the court** : [s. 69(1), T.P. Act] न्यायालय के मध्यक्षेप के बिना

**without jurisdiction** : [s. 14(1), Limitation Act] बिना अधिकारिता के ; अधिकारिता के बिना

**without lawful excuse** : [s. 41(1)(b), Cr. P.C.] विधिपूर्ण प्रतिहेतु के बिना

**without making the debit** : [s. 34(3), expln. (a), Income-tax Act] विकलन किए बिना

**without notice** : [s. 27(2)(c), Specific Relief Act] सूचना के बिना

**without payment** : [s. 128, Cr. P.C.] निःशुल्क

**without payment of rent** : [art. 59(3), Const.] बिना किराया दिए

**without prejudice** : without adversely affecting [Or. 33, r. 14, C.P.C.] प्रतिकूल प्रभाव डाले बिना

**without prejudice to any other consequences** : [s. 201(1), Income-tax Act] किन्हीं अन्य परिणामों पर प्रतिकूल प्रभाव डाले बिना

**without prejudice to the generality of powers** : [s. 128(2), C.P.C.] शक्तियों की व्यापकता पर प्रतिकूल प्रभाव डाले बिना

**without prejudice to the generality of the foregoing power** : [s. 15(2), Prevention of Cruelty to Animals Act, 1960] पूर्वगामी शक्ति की व्यापकता पर प्रतिकूल प्रभाव डाले बिना

**without prejudice to the generality of the foregoing principle** : [s. 16(2), Indian Contract Act] पूर्ववर्ती सिद्धांत की व्यापकता पर प्रतिकूल प्रभाव डाले बिना

**without prejudice to the powers** : [art. 32(3), Const.] शक्तियों पर प्रतिकूल प्रभाव डाले बिना

**without recording reasons** : [s. 37(3)(a), Wealth-tax Act] कारणों को अभिलिखित किए बिना

**without recourse** : [s. 52, ill. (a), Negotiable Instruments Act] दायित्व रहित

**without recourse to** : [s. 28, Navy Act] का आश्रय लिए बिना

**without risk** : [s. 33(1)(c)(i), prov., Registration Act] जोखिम के बिना

**without specifying time** : [s. 19, T.P. Act] समय विनिर्दिष्ट किए बिना

**without sufficient excuse** : [s. 13(2), Chartered Accountants Act] पर्याप्त प्रतिहेतु के बिना

**witness** : 1. one who gives or is to give evidence in a cause; a person sworn to speak the truth in a trial; one who attests a document; one that is cognizant of something by direct experience [s. 137, Indian Evidence Act] साक्षी ; 2. [s. 15(2), prov., Immoral Traffic (Prevention) Act] साक्षित करना

**witness box** : साक्षी कठघरा/गवाह का कठघरा

**witness, credible** : [s. 49(1), Special Marriage Act] विश्वसनीय साक्षी

**witness for the prosecution** : [s. 111(1), Navy Act] अभियोजन साक्षी

**witness in attendance** : a witness who is present and waiting in the court [Or. 17, r. 2, prov., C.P.C.] हाजिर साक्षी

**woman** : an adult female human being [s. 2(f), Immoral Traffic (Prevention) Act and s. 40, I.P.C.] स्त्री ; महिला

**woman and children** : [art. 15(3), Const.] स्त्रियां और बालक

**woman delivered of a child** : [s. 11, Maternity benefit Act] प्रसूता स्त्री

**woman is rehabilitated** : [s. 21, Orphanages and Other Charitable Homes (Supervision and Control) Act] स्त्री पुनर्वसित हो जाती है

**woman searcher** : तलाशी महिला

**woman with child** : pregnant woman [s. 312, I.P.C.] गर्भवती स्त्री

**women's college** : [sch., item 20(3)(iv), Aligarh Muslim University Act] महिला महाविद्यालय

**won on wager** : [s. 30, Indian Contract Act] पंचम पर जीती गई

**wood** : 1. a forest [s. 31, ill. (a), T.P. Act] जंगल ; 2. trees cut or sawed, timber काष्ठ

**wood caulker** : लकड़ी संदबंदगर ; वुड काकर

**wood cuts** : [s. 2(i), Copyright Act] काष्ठ चित्रण

**wood engraving teacher** : काष्ठ तक्षण शिक्षक

**wood polisher** : लकड़ी पालिशगर

**wood-sheathed** : लकड़ी से गढ़ा हुआ

**wool** : [s. 2(e), Sick Textile Undertakings (Taking Over of Management) Act] ऊन

**woollen textiles** : [s. 2(a)(iv), Essential Commodities Act] ऊनी वस्त्र

**word** : [s. 2(1)(j), Trade and Merchandise Marks Act] शब्द

**word of mouth, by** : [s. 477(2), Companies Act] मौखिक रूप में

**word or action, by** : [s. 46(1), Cr. P.C.] वचन या कर्म द्वारा

**words admit of application** : [s. 80, Indian Succession Act] शब्दों का अनेक अर्थों में प्रयोग हो सकता है

**words and figures** : शब्द और अंक

**words delineated in characters** : [s. 81(3)(a), Trade and Merchandise Marks Act] अक्षरों से अंकित शब्द

**words importing masculine gender shall be taken to include females** : [s. 13(1), General Clauses Act] यह समझा जाएगा कि पुल्लिंग वाचक शब्दों के अंतर्गत स्त्रीलिंग आएगा

**words importing the singular number include the plural number** : [s. 9, I.P.C.] एकवचन द्योतक शब्दों के अंतर्गत बहुवचन आता है

**words in a visible form** : [s. 3(65), General Clauses Act] शब्दों का दृश्यरूप



**words of sedition** : [s. 43(h), Navy Act] राजद्रोह के शब्द

**words spoken** : words uttered [s. 28(1), Indian Partnership Act] मौखिक शब्द

**work** : 1. something that is done; task [s. 2(ii)(g), Payment of Wages Act and s. 14, ill. (g), Indian Evidence Act] काम ; कार्य ; [s. 54, ill. (b), Indian Contract Act] कर्म ; 2. any production of art as a literary composition कृति

**work, academic** : शैक्षणिक कार्य

**work agent** : कारिंदा

**work certificate** : संकर्म प्रमाणपत्र

**work charged employee** : निर्धारित कर्म कर्मचारी

**work charged establishment** : निर्धारित कर्म स्थापन

**work, execute the** : [s. 54, ill. (b), Indian Contract Act] कर्म निष्पादित करना ; कार्य निष्पादित करना

**work for hire** : [s. 2(1)(c)(i), Emigration Act] भाड़े पर काम करना

**work in progress** : चालू काम

**work is made** : [s. 41(1)(a), Copyright Act] कृति बनाई जाती है

**work, manual** : [s. 2(f), Employees' Provident Funds and Miscellaneous Provisions Act] शारीरिक काम

**work mine** : to make an excavation in the earth, for the purpose of obtaining metals or minerals [s. 108(o), T.P. Act] खान खुदवाना

**work of art** : [s. 2(b)(i), Ancient Monuments and Archaeological Sites and Remains Act] कलाकृति

**work of art or craftsmanship** : [s. 2(1)(a)(I)(i), Antiquities and Art Treasures Act] कला या शिल्पकारी की कृति

**work of joint authorship** : [s. 2(z), Copyright Act] संयुक्त रचयिताओं की कृति

**work of national importance** : [s. 16(1), Defence and Internal Security of India Act] राष्ट्रीय महत्व का काम

**work of sculpture** : [s. 2(za), Copyright Act] मूर्ति

**work to rule strike** : नियमानुसार काम हड़ताल

**work unconnected with their duties** : [s. 7(5), Marine Products Export Development Authority Act] उनके कर्तव्यों से असंबद्ध कार्य

**workable** : [s. 3B, Insurance Act] व्यावहारिक

**workable and sound** : [s. 3(2)(f), Insurance Act] व्यावहारिक और ठीक

**worked by** : [s. 79, Indian Railways Act] द्वारा कार्यचालित

**worked into** : [s. 76(2), Trade and Merchandise Marks Act] बनाया गया

**worked out** : लिखी जाएगी

**worker** : [s. 127A(3)(b), Representation of the People Act, 1951] कार्यकर्ता ; [s. 9, Emigration Act] कर्मकार

**workhouse** : [s. 2(c), Orphanages and Other Charitable Homes (Supervision and Control) Act] कार्यगृह ; कार्य सदन

**working** : [s. 3(1)(a), Railways (Employment of Members of the Armed Forces) Act] कार्यकरण ; [sch. II, item 30, Workmen's Compensation Act] चालन ; [s. 33(2), Industrial Finance Corporation Act] कामकाज ; [s. 4, Land Acquisition (Mines) Act] खुदाई करना

**working and management of railways** : [long title, Railways (Employment of Members of the Armed Forces) Act] रेलों का कार्यकरण और प्रबंध

**working arrangements** : [s. 4(3), Metal Corporation of India (Acquisition of Undertaking) Act] काम करने के बारे में ठहराव

**working balance** : [s. 32, Employees' State Insurance Act] कामकाज अतिशेष

**working capital** : capital currently used in business operations [s. 21(i), Industrial Finance Corporation Act] कामकाज पूंजी

**working chairman** : [s. 13(1), Haryana and Punjab Agricultural Universities Act] कार्य अध्यक्ष ; कार्यवाहक अध्यक्ष ; कार्याध्यक्ष

**Working Committee** : कार्य समिति

**working cost** : कार्यचालन लागत

**working day** : a day when work is normally done as distinguished from Sundays and legal holidays [s. 52(8), Mines Act] कार्य दिवस ; [s. 5(2), Payment of Wages Act] काम का दिन

**working expenses** : कार्यचालन खर्च

**working gear** : [s. 29(1)(a), Factories Act] चालू गियर

**working hours** : [s. 25D, Industrial Disputes Act] काम-घंटे ; काम के घंटे ; कार्य-समय

**working journalist** : श्रमजीवी पत्रकार

**working knowledge of Hindi** : [s. 3(2)(iii), Official Languages Act] हिंदी का कार्यसाधक ज्ञान

**working order** : a condition of a machine in which it functions according to its nature and purpose [s. 30, Motor Vehicles Act] चालू हालत में

**working papers** : कार्यपत्र ; लेखापरीक्षण कार्यपत्र

**working pay** : [IIIrd sch., art. 54, Geneva Conventions Act] कार्य वेतन

**working people** : [1st sch., 1(b), Indira Gandhi National Open University Act] श्रमजीवी जनता

**working season** : कार्य मौसम

**working traffic** : [s. 54, Indian Railways Act] यातायात का कार्यचालन

**workman** : one who labours; a man engaged to do a work or manual labour [s. 2(n), Workmen's Compensation Act] कर्मकार

**workman like manner** : कुशलता से

**workmanship** : कर्म कौशल

**Workmen's Compensation Commissioner** : कर्मकार प्रतिकर आयुक्त

**workroom** : [s. 11(1)(a), Factories Act] काम करने का कमरा

**works** : structure or apparatus of some kind ; engineering or architectural structures of building [s. 2(n), Indian Electricity Act and s. 430, I.P.C.] संकर्म ; कर्म

**works abstract** : संकर्म सार

**works accountant** : संकर्म लेखापाल

**works accounts** : संकर्म लेखे

**works advance, takavi** : तकावी संकर्म अग्रिम

**works advances** : संकर्म अग्रिम

**Works and Housing, Department of** : निर्माण और आवास विभाग

**works and structures** : [s. 22(2)(ii), Damodar Valley Corporation Act] संकर्म तथा संरचनाएं

**works audit department** : संकर्म लेखापरीक्षा विभाग

**works audit register** : संकर्म लेखापरीक्षा रजिस्टर

**works audit summaries** : संकर्म लेखापरीक्षा सारांश

**works committee** : [s. 3, Industrial Disputes Act] कर्म समिति

**works cost** : संकर्म लागत

**Works Department, Public** : लोक निर्माण विभाग

**works expenditure** : संकर्म व्यय

**works for gain** : [s. 11, Provincial Insolvency Act] अभिलाभ के लिए काम करता है

**works for public purposes** : [s. 3(2)(10)(d), Defence and Internal Security of India Act] लोक प्रयोजनों के लिए संकर्म

**works in progress** : वे संकर्म जो चल रहे हैं

**works, major** : बड़े संकर्म

**Works Manager** : कर्मशाला प्रबंधक

**works, minor** : लघु संकर्म

**works mistry** : संकर्म मिस्त्री

**works of art** : [s. 33(1)(i), Estate Duty Act] कलाकृतियां

**works of defence** : [s. 2(a), Indian Electricity Act] रक्षा-संकर्म

**works of Indian authors** : [s. 42, Copyright Act] भारतीय रचयिताओं की कृतियां

**works of irrigation** : सिंचाई संकर्म

**works of public utility** : [s. 6, Carriers Act] लोकोपयोगी संकर्म

**works on cost** : संकर्म अधिव्यय

**works orders** : संकर्म आदेश

**works outlay** : संकर्म परिव्यय

**works, petty** : छोटे-छोटे संकर्म

**works slip** : कार्य आदेश पर्ची

**works withheld from public** : [s. 31(1), Copyright Act] जनता से रोक ली गई कृतियां

**worksheets** : कार्य पत्रक

**workshop** : [s. 2(ii)(f), Payment of Wages Act] कर्मशाला (वर्कशाप)

**workshop and shipwright foreman** : कर्मशाला और पोतशिल्पी फोरमैन

**workshop electrical engineer** : कर्मशाला विद्युत इंजीनियर

**workshop foreman** : कर्मशाला फोरमैन

**workshop, irrigation** : सिंचाई कर्मशाला

**workshop jobs** : कर्मशाला जाव

**workshop medical officer** : कर्मशाला चिकित्सा अधिकारी

**workshop practice** : [s. 4(1)(f), Delhi School Education Act] कर्मशाला अभ्यास

**world perspective** : [sch. I(vi), Jawaharlal Nehru University Act] विश्वव्यापी दृष्टिकोण

**world working funds** : [sch., III, item 2(iv), prov. (i), Payment of Bonus Act] विश्वव्यापी कामकाज निधियां

**worldly affairs** : सांसारिक कामकाज

**worship** : the reverence or veneration tendered to a divine being or supernatural power [preamble, Const.] उपासना ; [s. 3(k)(a), Wakf Act] इबादत करना

**worth** : 1. the quality of a thing which gives it value [s. 35, ill., T.P. Act] मूल्य ; 2. [s. 2(b), Obstruction in Fairways Act] योग्यता

**worthy of preservation** : [s. 7(b), Indian Museum Act] रखने योग्य

**would constitute an offence** : अपराध होना

**would not be liable to inclusion in its total income** : [s. 80G(5)(i), Income-tax Act] उसकी कुल आय में सम्मिलित नहीं की जा सकेगी

**would not have resulted in a benefit to the revenue** : [s. 104(2)(ii), Income-tax Act] राजस्व को परिणामस्वरूप फायदा नहीं हुआ होता

**would result in the infliction of grave hardship on the community** : [s. 2(1)(a)(ix), Essential Services Maintenance Act] उसके परिणामस्वरूप समुदाय को बड़ी कठिनाई होगी

**wound** : 1. injury done to living tissue by cut, stab, blow or tear; an injury in which the skin or other tissue is broken, cut, torn etc. [s. 155, ill. (b), Indian Evidence Act] घाव ; 2. injury done to the feelings etc. ठेस

**wound pension** : क्षति पेंशन

**wound and injury award** : क्षति और अपहति पंचाट

**wound the religious feelings** : [s. 64(b), Arms Act] धार्मिक भावनाओं को ठेस पहुंचाना

**wounding the feelings** : [s. 297, I.P.C.] भावनाओं को ठेस पहुंचाना

**woven in** : [s. 76(2), Trade and Merchandise Marks Act] में बुना गया

**woven materials** : [long title, Khaddar (Protection of Name) Act] बुनी हुई सामग्री

**woven on handloom** : [s. 2, Khaddar (Protection of Name) Act] करघे पर बुना हुआ

**wrapper** : 1. [s. 2(1)(l), Trade and Merchandise Marks Act] लपेटन ; 2. [s. 2(c), Agricultural Produce (Grading and Marking) Act] रैपर

**wrapping** : [s. 77(2)(b), Trade and Merchandise Marks Act] लपेटना

**wreck** : 1. the destruction or injury to a vessel by being cast on shore or on rocks or by being disabled or sunk by the force of winds or waves or by other accident [s. 32, ill. (h), Indian Evidence Act] ध्वंस ; 2. to break up completely [s. 23, ill. (c), Indian Contract Act] नष्ट हो जाना ; नष्ट करना ; 3. shipwrecked property [s. 21, Customs Act] ध्वस्त पोत सामग्री ; 4. remains of anything ruined ध्वंसावशेष

**wreck of a ship** : [s. 32, ill. (h), Indian Evidence Act] पोत का ध्वंस

**wrecks** : ध्वंसावशेष

**writ** : a written command, precept, or formal order issued by a court, directing or enjoining the person or persons to whom it is addressed to do or refrain from doing some act specified therein [s. 345, I.P.C.] रिट ; आदेश

**writ for liberation** : [s. 345, I.P.C.] छोड़ने के लिए रिट

**writ of attachment** : कुर्की रिट ; कुर्की-आदेश

**writ of certiorari** : a writ by which causes are removed from inferior courts into the High Court of Justice सरशियोरैरई रिट ; उत्प्रेषण रिट

**writ of execution** : a mandatory precept issued from a court of justice to put in force its judgment, decree or order [Or. 49, r. 1, C.P.C.] निष्पादन रिट ; [s. 89, Presidency Small Causes Courts Act] निष्पादन की रिट

**writ of habeas corpus** : a writ to a jailor to produce a prisoner in person and to state the reasons of detention हैबियस कार्पस रिट ; बंदी प्रत्यक्षीकरण रिट

**writ of mandamus** : writ or command issued by a higher court to a lower court मेंडेमस रिट ; परमादेश रिट

**writ of prohibition** : [art. 32(2), Const.] प्रतिषेध रिट

**writ of quo warranto** : a writ calling upon one to show by what warrant he holds or claims a franchise or office क्यों वारंटो रिट ; अधिकारपृच्छा रिट

**write back** : प्रतिलेखन

**write down** : अवलेखन

**write off** : to carry or remove [s. 36(2)(i)(b), Income-tax Act] अपलिखित करना ; बट्टे-खाते डालना

**writer** : [sch., item 2, Assam Rifles Act] लेखक

**writers-in-residence** : [statute 12(2)(xviii), Mizoram University Act] अन्तःवासी लेखक

**writing** : written form [s. 73, Indian Evidence Act] लेख ; [s. 3(65), General Clauses Act] लेखन

**writing, in** : in a written form [s. 108(1)(i), Cr. P.C.] लिखित रूप से

**writing off** : [s. 205(2)(c), Companies Act] अपलिखित करना ; बट्टे-खाते डालना

**writing off a overpayment** : अधिक संदाय को बट्टे खाते डालना

**writing under its common seal** : [s. 50(2), Companies Act] वह लेख जिस पर उसकी सामान्य मुद्रा लगा दी गई है

**writing under his hand, by** : [art. 124(2), second prov. (a), Const.] अपने हस्ताक्षर सहित लेख द्वारा

**writing under their hands** : a writing bearing their signature [s. 58, Indian Evidence Act] स्वहस्ताक्षरित लेख

**writs, high prerogative** : उच्च परमाधिकार रिट

**written** : [s. 301(1), Cr. P.C.] लिखित

**written acknowledgement** : [Or. 41, r. 22(3), C.P.C.] लिखित अभिस्वीकृति

**written argument** : [s. 301(2), Cr. P.C.] लिखित रूप में तर्क

**written authority** : [s. 301(1), Cr. P.C.] लिखित प्राधिकार

**written contract** : [sch., item 25(2), North-Eastern Hill University Act] लिखित संविदा

**written down value** : [s. 349(3)(d), prov., Companies Act and s. 55(1)(a), Income-tax Act] अवलिखित मूल्य; घटाकर लिखा गया मूल्य

**written, expressed or described upon any substance** : [s. 3(18), General Clauses Act] किसी पदार्थ पर लिखित, अभिव्यक्त या वर्णित

**written instruction** : [s. 148(1), Cr. P.C.] लिखित अनुदेश

**written instrument** : 1. [s. 31(1), Specific Relief Act] लिखित ; 2. [2nd sch., item 23(1)(a), Presidency-towns Insolvency Act] लिखित पत्र

**written interrogatories** : [s. 477(2), Companies Act] लिखित परिप्रश्न

**written off** : 1. [s. 6(1), prov., Interest-tax Act] लिखा गया ; 2. [s. 36(2)(i)(b), Income-tax Act] अपलिखित ; बट्टे-खाते में डाला गया

**written off as irrecoverable** : [s. 36(2)(i)(b), Income-tax Act] अवसूलीय रकम के रूप में अपलिखित कर दिया गया

**written order** : [s. 91(1), Cr. P.C.] लिखित आदेश

**written proclamation** : [s. 82(1), Cr. P.C.] लिखित उद्घोषणा

**written requisition** : [s. 10(1), prov., Faridabad Development Corporation Act] लिखित मांग

**written security** : [sch. I, app. F, form No. 8, (Trade Marks) C.P.C.] लिखित प्रतिभूति

**written statement** : the pleading filed by the defendant in a suit stating his grounds of defence [s. 145(1), Cr. P.C.] लिखित कथन

**written statement of defence** : [Or. 8, r. 1, C.P.C.] प्रतिरक्षा का लिखित कथन

**written statement of pleading or set-off** : [sch. I, item 1, Court-fees Act] मुजर्राई या अभिवचन करने वाला लिखित कथन

**written up, may cause the accounts to be** : [s. 67(6), Multi-State Co-operative Societies Act] लेखाओं को पूर्ण करा सकेगा, लेखाओं को अद्यतन करा सकेगा

**written up, to be** : अद्यतन करना

**wrong** : 1. a violation; transgression or infringement of law; invasion of right to the damage or prejudice of another or others [s. 10, Indian Evidence Act] दोष ; 2. deviating from justice, equity and goodness; not morally right or equitable [s. 84, I.P.C.] दोषपूर्ण ; 3. incorrect; mistaken [s. 5(3), Companies (Profits) Surtax Act] गलत ; 4. whatever is not right or just [s. 26, Army Act] अन्याय

**wrong, actionable** : [s. 10, Indian Evidence Act] अनुयोज्य दोष

**wrong delivery** : [s. 76B, Indian Railways Act] गलत परिदान

**wrong doer** : one who commits wrongful, unjust or blameworthy acts; one who is guilty of a wrong, tort or trespass; a law breaker [s. 103, I.P.C.] दोषकर्ता

**wrong information** : [s. 17(3)(e), Arms Act] गलत जानकारी

**wrong or contrary to law** : [s. 84, I.P.C. and s. 333, Cr. P.C.] दोषपूर्ण या विधि के प्रतिकूल

**wrong statement** : [s. 5(3), Companies (Profits) Surtax Act] गलत कथन

**wrong to immovable property** : [s. 16(e), C.P.C.] स्थावर संपत्ति के प्रति किया गया दोष

**wronged** : [s. 26, Army Act] अन्याय किया गया

**wrongful** : injurious; unjust [s. 418, I.P.C.] सदोष

**wrongful act** : 1. any act which unlawfully infringes upon the

rights of another [s. 107(2), Cr. P.C.] सदोष कार्य ; 2. [s. 6(6), prov., Requisitioning and Acquisition of Immovable Property Act] दोषपूर्ण कार्य

**wrongful confinement** : [s. 340, I.P.C.] सदोष परिरोध

**wrongful dismissal** : [sch., app. A, plaint form No. 15, C.P.C.] सदोष पदच्युत करना ; सदोष पदच्युति ; दोषतः पदच्युति

**wrongful exactions** : [sch., item 10, Industrial Employment (Standing Orders) Act] सदोष अत्यादाय

**wrongful gain** : [s. 23, I.P.C.] सदोष अभिलाभ

**wrongful loss** : [s. 23, I.P.C.] सदोष हानि

**wrongful obstruction** : [s. 36, Indian Easements Act] सदोष बाधा

**wrongful possession** : [s. 2(12), C.P.C.] सदोष कब्जा (दोषपूर्ण स्वाधीनम्)

**wrongful purchase** : [s. 62, Indian Trusts Act] सदोष क्रय

**wrongful restraint** : [s. 339, I.P.C.] सदोष अवरोध

**wrongful withholding of property** : [s. 630(1), Companies Act] संपत्ति का सदोष विधारण

**wrongfully** : in a wrongful manner [sch., I, app. A, form No. 15(3), C.P.C.] सदोष ; [s. 180, Indian Contract Act] दोषपूर्वक ; [sch., II, item 3, Industrial Disputes Act] सदोषतः ; दोषतः

**wrongfully conceal** : सदोष छिपाना ; दोषपूर्वक छिपाना

**wrongfully confine** : [ss. 340 and 357, I.P.C.] सदोष परिरोध करना

**wrongfully confined** : सदोष परिरुद्ध ; दोषपूर्वक परिरुद्ध

**wrongfully confining a person** : [s. 100, sixthly, I.P.C.] किसी व्यक्ति का सदोष परिरोध किया जाना

**wrongfully deferred** : [s. 216(b), Income-tax Act] गलत तौर पर आस्थगित

**wrongfully deprive** : [s. 180, Indian Contract Act] दोषपूर्वक वंचित करना

**wrongfully determined** : [s. 103, C.P.C.] गलत तौर पर अवधारित किया गया

**wrongfully discharged** : [sch., I, app. A, form No. 15(3), C.P.C.] सदोषतः सेवोन्मुक्त ; दोषतः सेवोन्मुक्त

**wrongfully dismissed** : [sch. II, item 3, Industrial Disputes Act] दोषतः पदच्युत ; सदोष पदच्युत

**wrongfully diverted** : [sch. I, app. A, form No. 27(3), C.P.C.] सदोष मोड़ दिया ; दोषतः मोड़ दिया

**wrongfully fouled and polluted** : [sch. I, app. A, form No. 23(2), C.P.C.] सदोष कलुषित और प्रदूषित ; दोषतः कलुषित और प्रदूषित

**wrongfully mingle the trust property** : [s. 66, Indian Trusts Act] न्यास संपत्ति को सदोष मिलाना

**wrongfully obtained** : [Or. 35, r. 5, ill. (a), C.P.C.] सदोष अभिप्राप्त ; दोषतः अभिप्राप्त

**wrongfully proceeded against** : [s. 5, Public Accountants' Default Act] विरुद्ध कार्यवाही दोषपूर्ण ढंग से की गई

**wrongfully refuse** : [s. 73, ill. (h), Indian Contract Act] सदोष इंकार करना

**wrongfully retain** : [s. 25(3), Sale of Goods Act] सदोष प्रतिधारित करना ; दोषतः प्रतिधारित करना

**wrongfully sold, shall be** : [Or. 39, r. 1(a), C.P.C.] सदोष बेच दी जाएगी ; दोषतः बेच दी जाएगी

**wrongfully strike** : [s. 220, ill. (i), Cr. P.C.] सदोष आघात करना ; दोषतः आघात करना

**wrongfully withheld** : [s. 14(1), prov., Metal Corporation of India (Acquisition of Undertaking) Act] सदोष विधारित

**wrongly decided** : [art. 132(3), Const.] विनिश्चय गलत किया गया

**wrongly rejected** : [s. 18(1)(c), Presidential and Vice-Presidential Elections Act] गलत तौर पर नामंजूर

**wrought up** : [sch., II, (1), Indian Railways Act] बने हुए